

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 14040/2014

(Arising out of impugned final judgment and order dated 08/11/2013
in CMWP No. 30737/2002 passed by the High Court Of Judicature at
Allahabad)

UOI & ORS

Petitioner(s)

VERSUS

RAM ASHREY TRIPATHI

Respondent(s)

Date : 13/07/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s) Mr. Atul Yeshwant Chitale, Sr. Adv.
Mr. Chetan Sharma, Adv.
Ms. Shweta Garg, Adv.
Mr. Sanjiv Das, Adv.
Mr. Shreekant N. Terdal, Adv.

For Respondent(s) Mr. S.R. Singh, Sr. Adv.
Mr. Ujjawal Pandey, Adv.
Mr. Ankur Yadav, Adv.
Mr. Avnish Singh, Adv.
Ms. Asha Gopalan Nair, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Four weeks' time is granted to the learned
counsel for the petitioners to file rejoinder affidavit.
List thereafter.

(DEEPAK MANSUKHANI)
COURT MASTER(INDU BALA KAPUR)
COURT MASTER